

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 05/59/2015

CA. NO.

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.02.2017**

NAME OF THE COMPANY: Mrs. Saroj Gupta V/s. Eicher Motors Ltd.

SECTION OF THE COMPANIES ACT: 58/59

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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Present: Mr. Sanjay Mukim, Advocate for petitioner.

Mr. Rajesh Ranjan, Mr. Neeraj and Ms. Ashita,
Advocates for Respondents.

ORDER

The main resistance to this petition by the respondents is that there are two transfer deeds executed by the alleged registered holder. Firstly the signatures and spelling of the transferor's name are not identical.

Contd/-.....

2. The second objection is that the transfer deed is stated to have been issued under the seal of BSE, where the shares are not listed. Moreover, the said shares are required to be de-materialized in the name of the holder before they are transferred. The petitioner disputes all such requirements. To put an end to the controversy of the signatures of the transferor not being genuine, the petitioner is directed to get the same authenticated by the alleged transferor through his bankers or through the Indian Consulate at Kuwait.

3. At request of the Ld. Counsel for the petitioner, adjourned to 24.05.2017.

2d/-

(Ina Malhotra)
Member Judicial